

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF  
 4B NETWORKS PRIVATE LIMITED**

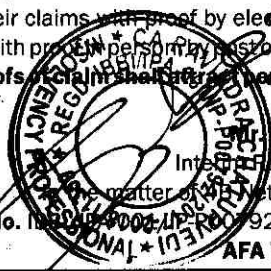
RELEVANT PARTICULARS	
1. Name of corporate debtor	4B Networks Private Limited
2. Date of incorporation of corporate debtor	05/11/2020
3. Authority under which corporate debtor is incorporated / registered	Incorporated under the Companies Act, 2013 Registered with the Ministry of Corporate Affairs RoC- Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U73100MH2020PTC349457
5. Address of the registered office and principal office (if any) of corporate debtor	4th Floor, Gayatree Plaza, Turner Road, Bandra (W) Mumbai MH 400050 IN
6. Insolvency commencement date in respect of corporate debtor	Order date: 12/01/2024 (Received on 12/01/2024)
7. Estimated date of closure of insolvency resolution process	10-07-2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ravindra Chaturvedi, IBBI/IPA-001/IP-P00792/2017-2018/11359, (AFA Valid upto 19.11.2024)
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Parekh Shah & Lodha, 31E, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai City, Maharashtra, 400053 <b>Email:</b> ravinchaturvedi@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> BKC Centre, 31-E, Laxmi Indl. Estate, New Link Road, Andheri (W), Mumbai - 400053. Process Email id: <a href="mailto:cirp,4bnetworks@gmail.com">cirp,4bnetworks@gmail.com</a>
11. Last date for submission of claims	26/01/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of corporate insolvency resolution process of **M/s 4B Networks Private Limited** on **12/01/2024**.

The creditors of **M/s. 4B Networks Private Limited**, are hereby called upon to submit their claims with proof on or by **26/01/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof personally or by electronic means. **Submission of false or misleading proofs of claim shall attract penalties.**

(Sd/-)



Mr. Ravindra Chaturvedi,  
Interim Resolution Professional  
In the matter of 4B Networks Private Limited

Date: 14/01/2024  
Place: Mumbai

IBBI Reg. No. **IP/001/IP/P00792/2017-2018/11359**  
AFA Valid till: 19.11.2024